

(b) There is no continuous delay in the project implementation. The implementation of the Smart Cities Mission is done by a City level Special Purpose Vehicle (SPV). After selection of a city as Smart City, SPV has to be incorporated, human resources to be appointed and Project Management Consultant (PMC) to be engaged. This takes 12-15 months. Now in Amritsar, the PMC has been appointed.

(c) and (d) Subsequent to formation of SPV, ₹ 27 crores has been released to the Government of Punjab in April and June, 2017 (Financial Year 2017-18) for Amritsar Smart City. Out of which, till date city has reported utilization of ₹ 0.20 crore.

### Swachhta Index 2018

1951. SHRI K.R. ARJUNAN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether false claims about sanitation infrastructure and their usage to improve rankings the Swachhta Index would cost municipal bodies dear;

(b) whether the next survey of Swachhta would cover 4,041 cities and towns with total population of 40 crore;

(c) whether Government has introduced the provisions for rewarding innovative practices which would get additional weightage of 5 per cent;

(d) whether the methodology and weightage for Swachh Survekshan, 2018 have been modified based on extensive consultations with city and State Governments; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) The Government of India conduct Swachh Survekshan to assess the cleanliness status of cities/towns on various parameters as Open Defecation Free (ODF) progress, collection and transportation of solid waste, processing and disposal of solid waste, Information, Education and Communication (IEC), Capacity Building (CB) and Innovation, etc. Information provided on these parameters by the Urban Local Body (ULB) is validated. If there is more than 20% negative deviation, negative marking is exercised.

(b) Yes Sir, the Swachh Survekshan-2018 covers 4041 ULBs as per 2011 census with total population of more than 40 crores.

(c) Yes, Sir.

(d) and (e) Yes, Sir. Methodology for the Swachh Survekshan 2018 comprises of assessing the sanitation level and cleanliness made by the ULBs through (i) physical verification of service level progress with weightage of 35%; (ii) direct observation at randomly selected public places with weightage of 30%; and (iii) citizens feedback with weightage of 35%.

**Panel for implementation of RERA**

1952. SHRI K. R. ARJUNAN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that Government has set up a 31 member panel to advise it on implementing RERA;

(b) if so, the details thereof;

(c) whether it is also a fact that many States are not implementing RERA in accordance with the Central Act; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) In exercise of the powers conferred by sub-section (1) of Section 41 of the Real Estate (Regulation and Development) Act, 2016 (Act), the Central Government has appointed a thirty member 'Central Advisory Council'. The Central Advisory Council has been appointed to advise and recommend the Central Government on all matters concerning the implementation of this Act; major questions of policy; protection of consumer interest; fostering the growth and development of the real estate sector; any other matter as may be assigned to it by the Central Government.

(c) and (d) The Ministry of Housing and Urban Affairs being the 'appropriate Government' for Union Territories (UTs) without legislature, notified the Rules for Union Territories (UTs) without legislature under the Real Estate (Regulation and Development) Act, 2016 within the stipulated time. In so far as States and other UTs are concerned, the concerned State/UT Government is required to notify the Rules under the Act.

The Ministry of Housing and Urban Affairs has during workshops, State level review meetings and interactions emphasized the need to ensure that the Rules framed are in accordance with the provisions of the Act. The Ministry of Housing and Urban Affairs has also shared the Rules framed for the UTs without legislature with the States/UTs.